

Ref no: SRIPL/GNA4/01

Date: 03/04/2025

To The Secretary, Central Electricity Regulatory Commission 3rd and 4th Floor, Chanderlok Building, 36 Janpath, New Delhi-110 001

Subject: Comments/suggestions on draft Draft Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Fourth Amendment) Regulations, 2025.by Serentica Renewables India Private Limited.

Ref:- Public Notice via Commission letter Ref No. L-1/261/2021/CERC dated 03.03.2025.

Dear Sir/Mam,

With reference to the public notice issued by the Honorable Commission for the subject matter of providing comments/suggestions/objections on the draft regulations formed. Please find attached Comments/suggestions from **Serentica Renewables India Private limited ("SRIPL"**) attached as Annexure-1 to this letter.

For your kind perusal and consideration, please.

Thanking You,

For, Serentica Renewable India Private Limited

(Kunal Kaistha) AVP:- Regulatory Affairs.



erentica Renewables India Private Limited (Erstwhile Sterlite Power Technologies Private Limited) Registered Office: DLF Cyber Park, Block B, 9th Floor, Udyog Vihar, Phase III, Sector 20, Gurugram, Haryana, India 22 008 T: +91 124 4562 000, W: www.serenticaglobal.com; CIN: U74110HR2014PTC101972 Serentica Renewables India Private Limited Comments/ on draft Central Electricity Regulatory Commission hereby makes the following regulations to amend the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Fourth Amendment) Regulations, 2025.

Changes in Proposed Amendments

S.	Provision/Clause No.	Suggested Change in	Rationale/Comments
No		Provision/Clause No (Changes	
		in bold and underline/strike	
1		off)	
	5.2 (c) In case additional capacity	5.2 (c) In case additional capacity	The proposal to set a 24/30-month
	for which approval is sought	for which approval is sought	timeline for the commercial operation
	under Regulation 5.2 of these	under Regulation 5.2 of these	date (COD) of additional capacity
	regulations is REGS (with or	regulations is REGS (with or	implemented through Solar, ESS &
	without ESS) or ESS (except PSP),	without ESS) or ESS (except PSP),	wind sources aligns with the timelines
	the scheduled date of	the scheduled date of commercial	established in the Guidelines for Tarif
	commercial operation for such	operation for such additional	Based Competitive Bidding Process
	additional capacity shall not be	capacity shall not be later than 24	for Procurement of Power from Gric
	later than 18 months from date	months (if capacity <1000MW)	Connected ESS, Solar, Wind Powe
	of approval by the Nodal Agency;	or 30 months (if capacity	Projects respectively issued by the
		>1000MW) from date of approval	Ministry of Power (MoP) on February
		by the Nodal Agency. In case	12, 2025.
	5.2 (e)	such additional capacity is	
	The entity which has already	owned by any other entity, the	These MoP guidelines stipulate
	made an application or has been	charges for sharing the	24 (for project <1 000MW)/30 (fo
	granted approval by the Nodal	dedicated transmission system	project <1000MW)-month period
Loc In .	Agency under Regulation 5.2 of	including the sub pooling	from the date of the Power Purchas
les Ind	these Regulations prior to the	station shall be either mutually	Agreement (PPA) signing to the

erentica Regewables India Private Limited (Erstwhile Sterlite Power Technologies Private Limited)

Reference DLF Cyber Park, Block B, 9th Floor, Udyog Vihar, Phase III, Sector 20, Gurugram, Haryana, India 122 008 T: +91 124 4562 000, W: www.secontcaglobal.com; CIN: U74110HR2014PTC101972

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	date of effectiveness of these	agreed or as provided in para	scheduled commissioning date for
	amendments, shall furnish the	Annexure IV. (1).(e) to (g) to this	these different RE fuel sources. This
	scheduled date of commercial	regulation.	period accounts for the unique
	operation for such additional		challenges associated with wind
	capacity, within a period of two		project development, such as site
	weeks from effectiveness of		selection, resource assessment, and
	these regulations:	5.2(e)	environmental clearances.
		The entity which has already	
	Provided that, in case such	made an application or has been	Project Developmen
	additional generation capacity is	granted approval by the Nodal	Considerations: Projects often
	REGS (with or without ESS) or	Agency under Regulation 5.2 of	require extensive planning an
	ESS (other than PSP), the	these Regulations prior to the	development phases, includin
	scheduled date of commercial	date of effectiveness of these	detailed wind resource assessments
	operation for such additional	amendments, shall furnish the	land acquisition, and securing variou
	capacity shall not be later than	scheduled date of commercial	permits. A 24/30-month timelin
	18 months from the date of	operation for such additional	provides a realistic and achievabl
	effectiveness of these	capacity, within a period of two	framework for developers to addres
	amendments or date of	weeks from effectiveness of these	these aspects effectively.
	approval by the Nodal Agency,	regulations:	
	whichever is later.		The regulation 5.2 allows addition
		Provided that, in case such	generation capacity or ESS owned b
bles I		additional generation capacity is	
	10	REGS (with or without ESS) or ESS	

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Indis		(other than PSP), the scheduled date of commercial operation for such additional capacity shall not be later than <u>24 months (if</u> <u>capacity <1000MW)/ 30 months</u> (<u>if capacity >1000MW)</u> from the date of effectiveness of these amendments or date of approval by the Nodal Agency, whichever is later.	"5.2 Notwithstanding anythin, contained in Regulation 5.1, or generating station or ESS, with prior approval of CTU, shall be eligible to add within the quantum of Connectivity granted to it, additional generation capacity or ESS, including the capacity owned by any other entity:" Such second party owned capacity would seek sharing of dedicate transmission system including subpooling station for evacuation or power. If mutual agreement of sharing of cost is not possible the methodology specified in Annexure I should apply. This way capacity owned by second party entities would get clarity on cost sharing thereby encouraging better utilization of connectivity.

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	amendment regulation dated		
	31.07.2024	"15.2 Appropriate which acquires or	Additional generation canacity or EEC
	"15.3 Any entity which acquires	"15.3 Any entity which acquires or holds 51% or more shareholding	6 1 3
_	or holds 51% or more	of the company or its subsidiary	
	shareholding of the company or	owning the REGS <u>or additional</u>	
	its subsidiary owning the REGS,	generation capacity or ESS	
	may, after COD of full capacity or	owned by an entity other than	connectivity of incumbent grantee for
	such split part in terms of		evacuation of power. While the
	Regulation 15.2 of these	installed under regulation 5.2	
	regulations, apply to the Nodal		
	Agency for transfer of		
	Connectivity for the full capacity	1 5 1	
	or the spilt capacity, as the case		
	may be. The Nodal Agency shall	Nodal Agency for transfer of	
	issue a revised grant of		
ļ	Connectivity on submission of		
	applicable Conn-BG2 and Conn-	may be. The Nodal Agency shall	
ļ	BG3 by such entity. The original	issue a revised grant of	
(grantee may substitute its Conn-	Connectivity on submission of	
	BG2 and Conn-BG3 with revised Conn-BG2 and Conn-BG3, to be wintimated by CTU. On the issue	applicable Conn-BG2 and Conn-	
5 India	Conn-BG2 and Conn-BG3, to be	BG3 by such entity. The original	
	intimated by CTU. On the issue	grantee may substitute its Conn-	

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	of a revised grant of Connectivity, such entity shall enter into a fresh Connectivity Agreement and be responsible for compliance with all applicable regulations:"	BG2 and Conn-BG3 with revised Conn-BG2 and Conn-BG3, to be intimated by CTU. On the issue of a revised grant of Connectivity, such entity shall enter into a fresh Connectivity Agreement and be responsible for compliance with all applicable regulations:"	
2.	5.8 (d) The Renewable Power Park Developer shall furnish the scheduled date of commercial operation of the generating station under the park prior to grant of final connectivity."	5.8 (d) The Renewable Power Park Developer shall furnish the scheduled date of commercial operation of the generating station under the park <u>along</u> <u>with details of the generating</u> <u>station, including its capacity</u> , prior to grant of final connectivity."	1
1.	(b) The In principle or final grant of Connectivity intimated to an REGS (with or without ESS) based on solar source or an CHGS with a combination of solar source with another	of Connectivity intimated to an REGS (with or without ESS) based on a solar source or an RHGS with a combination of a solar source	The extension from 3 months to 6 months is essential due to the following reasons: - 1. Segregation of Cases by

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source including ESS (including cases where GNA is effective shall be converted as an entite with restricted access (corresponding to non-solar capacity during non-solar hour within a period of one week after the expiry of three months from date of effectiveness of the Regulation:	g ESS (including cases where GNA is e) effective), shall be converted as an entity with restricted access (corresponding to non-solar capacity during non-solar hours) within a period of one week after the expiry of Six months from the date of effectiveness of this	for segregating and intimating

Serentica Renewables India Private Limited (Erstwhile Sterlite Power Technologies Private Limited)

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			is too short a time and atleast 6 months should be provided. 2. Contingent Difficulties : - If would be very difficult for any entity to analyze and apply for connectivity under restricted access due to the following reasons:-
Hables	ndias		 Identification/acquisition of land is a time taking activity that cannot be closed in 3 months. Financial closures and investment approval take time as demand from BESS energy, which is expensive, is yet to b fully tested across th country. India bein price sensitive and that BESS cost includin

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			exceeds Rs. 7/kwhr would face offtake challenges. Considering the above difficulties the existing incumbent connectivity grantee is in the best position to quickly assess and utilize connectivity during non-solar (restricted) hours, so a priority to incumbent connectivity owner must be provided for an initial period of 6 months.
oles Inc	gede control (where control shall	shareholding pattern of the Connectivity grantee upto CoD of the project shall be subject to the following: (a) The promoters of the Connectivity grantee shall not cede control (where control shall	through different financia instrucments like CCD & NCD's for tax benefit purpose is regularly done These debentures are later coverted into equities resulting into change in ownership of the companies

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	 indirectly, of more than 50% of the voting shares of such Company or right to appoint majority Directors) of the Company. (b) In case the Connectivity grantee has multiple promoters (but none of the shareholders have more than 50% of voting rights and paid-up share capital), 	Company or right to appoint majority Directors) of the Company. (b) In case the Connectivity grantee has multiple promoters (but none of the shareholders have more than 50% of voting	subsidiaries financially transacting with each other resulting in ownership change along the same subsidiaries should be allowed as they do not amount to any trading in connectivity and only enable fund
	the shareholding pattern shall be maintained and cannot be changed upto COD of the project.	the shareholding pattern shall be maintained and cannot be	Also, Captive Generators see rise in equity by captive user as project progresses and money is spent.
	sub-clauses (a) and (b) shall require prior approval of the nodal agency and shall be filed	sub-clauses (a) and (b) shall require prior approval of the nodal agency and shall be filed for information of commission within	depicting accepted/rejected cases from CTUIL will be helpful for developers.
India Private	for information of commission within 45 days of such approval. Nodal Agency may allow such application	Agency may allow such application	

Mouai Agener, may allow such application considering une preserver exercised Renewables India Private Limited (Erstwhile Sterlite Power Technologies Private Limited) Registered Office: DLF Cyber Park, Block B, 9th Floor, Udyog Vihar, Phase III, Sector 20, Gurugram, Haryana, India 122 008 T: +91 124 4562 000, W: Manager Serenticaglobal.com; CIN: U74110HR2014PTC101972

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	considering the practical requirement for change in shareholding.	requirement for change in shareholding.	
	(d) In case any change in control or shareholding pattern of the Connectivity grantee is carried out in contravention to sub-	shall be allowed for change in shareholding.	
India P	these regulations shall be encashed, and Conn-BG1, Conn- BG2 and Conn- BG3 shall be treated in terms of Regulation 24.2 or Regulation 24.3 of these regulations, as applicable."	(d) In case any change in control or shareholding pattern of the Connectivity grantee is carried	

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		Clause (vii) or sub-clause (c) of Clause (xi) of Regulation 5.8 of these regulations shall be encashed, and Conn-BG1, Conn- BG2 and Conn- BG3 shall be treated in terms of Regulation 24.2 or Regulation 24.3 of these	
	24.6 "(d) Connectivity granted to a Renewable Power Park developer shall be revoked for the corresponding capacity, if the Connectivity and corresponding GNA has been made effective in terms of Clause (a) of Regulation 22.4 of these regulations and generating station(s) within the Power park fails to achieve COD	GNA has been made effective in terms of Clause (a) of Regulation 22.4 of these regulations and generating station(s) within the Power park fails to achieve COD	Delays in achieving COD for generating stations which within a Renewable Power Park are sometimes beyond the control of developers, often due to Force Majeure (FM) events or uncontrollable circumstances such as unforeseen regulatory changes, supply chain disruptions, extreme weather conditions, or geopolitical factors.
es India L	(i) scheduled date of commercial operation of the generation	(i) scheduled date of commercial operation of the generation	

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LOA dela peri Ene the auti dist (ii) sch ope stat	bject as per A or PPA as extended or layed commissioning rmitted by the Renewable ergy Implementing Agency or e distribution licensee or the thorized agency on behalf of stribution licensee, as the case ay be. <u>six months</u> after the heduled date of commercial teration for generating ation(s) being set up without DA or PPA.	LOA or PPA as extended or delayed commissioning permitted by the Renewable Energy Implementing Agency or the distribution licensee or the authorized agency on behalf of distribution licensee, as the case may be. (ii) six months after the scheduled date of commercial operation for generating station(s) being set up without	in the project. Additional 6 months should be allowed by CTU and any further extension by CERC. This will ensure fairness, regulatory consistency, and give an opportunity to generator to expedite the project and achieve COD.

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		achieve COD, failing which the generator would have to approach CERC.

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